## GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

## LOK SABHA UN-STARRED QUESTION NO. 2850 TO BE ANSWERED ON 03.08.2018

# TAXES ON GIFT ITEMS

#### 2850. SHRI P. NAGARAJAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a) whether the Ministry has urged the Ministry of Finance not to levy taxes on the gift items presented to one's wife and daughter-in-law;
- b) if so, the details thereof; and
- c) the response of the Ministry of Finance thereto?

#### ANSWER

## MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR)

- (a) to (c): As informed by the Central Board of Direct Tax (CBDT), Department of Revenue, under the existing provisions of the Income Tax Act,1961, any sum of money received by a person without consideration is liable for taxation if the aggregate value of such sum exceeds Rs.50,000. Similar provisions exist for taxation of receipt of an immovable property or specified property without consideration or inadequate consideration. However, these provisions are not applicable to receipts of any sum/ immovable property/specified property by an individual from following relatives:—
  - (i) spouse of the individual;
  - (ii) brother or sister of the individual;
  - (iii) brother or sister of the spouse of the individual;
  - (iv) brother or sister of either of the parents of the individual;
  - (v) any lineal ascendant or descendant of the individual;
  - (vi) any lineal ascendant or descendant of the spouse of the individual;
  - (vii) spouse of the person referred to in (ii) to (vi) above.

Therefore, receipt by women of any sum/immovable property/specified property without/inadequate consideration from the relatives under the existing provisions of the Income tax Act, 1961 are not taxable.

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